

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 809 OF 2003

BABU MEHENDI KHAN @ CHARSI

.....

APPELLANTS

VERSUS

STATE OF MAHARASHTRA & ORS.

.....

RESPONDENT

O R D E R

Learned counsel for the appellant points out that as the order has since expired, nothing remains in the matter.

In view of the above submission, the appeal is dismissed as having become infructuous.

.....J
[HARJIT SINGH BEDI]

.....J
[C.K. PRASAD]

NEW DELHI
FEBRUARY 09, 2010.

SUPREME COURT OF INDIA



JUDGMENT